

2014
HIGH COURT, APPELLATE SIDE,
CALCUTTA

No. 1194 – A

Dated, Calcutta, the 14th March , 2014

***From : Debi Prosad Dey ,
Registrar (Judicial Service) ,
High Court, Appellate Side ,
Calcutta.***

To:

- 1. All the District Judges in West Bengal including A & N Islands.**
- 2. The Chief Judge , City Civil Court , Calcutta.**
- 3. The Chief Judge , City Sessions Court , Calcutta.**
- 4. The Chief Judge , Presidency Small Causes Court , Calcutta.**
- 5. Member Secretary , S.L.S.A.**
- 6. The Director / Additional Director , West Bengal Judicial Academy.**
- 7. The Registrar , Circuit Bench of Calcutta High Court at Port Blair.**

***Subject : Filling up the post of Director in the National Legal Services
Authority on deputation basis._***

Sir,

In displaying herewith the circular being No A/3/2004-NALSA dated 14.02.2014 and its enclosures for filling up the vacancy to the post of Director, NALSA, as forwarded by the under Secretary to the Government of India, National Legal Services Authority, Department of Legal Affairs vide letter dated 05.03.2014, I am directed to request all the officers of WBJS who are eligible as per eligibility norms prescribed therein to send their willingness along with filled in application if any by 15.02.2014 before 3:30 P.M. to this Court for onward transmission of the same to the proper address as requested.

Enclos: As above.

Yours faithfully,

Sd/-

Registrar (Judicial Service)

No. A/3/2004-NALSA/
Government of India
National Legal Services Authority
Department of Legal Affairs

12/11, Jam Nagar House, Shahjahan Road
New Delhi-110011
Ph. No. 23386176, Fax No. 23382121

14.02.2014

VACANCY CIRCULAR

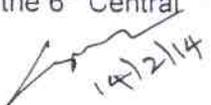
The National Legal Services Authority, a Statutory Body constituted under an Act of Parliament, proposes to fill up the following posts on deputation basis.

S.No	Nomenclature of the post	Scale of Pay	No. of Post	Eligibility
1.	Director	PB-4, Pay Rs. 37000-67000 with Grade Pay of Rs. 8700	1 (one)	"The officers holding analogous post on regular basis in Central/State Governments/Union Territories/Autonomous Bodies or a person belonging to the State Judicial Service holding the pay band of Rs. 15600-39100 with Grade Pay of Rs. 7600/- or equivalent on regular basis for 5 years and possessing degree in law. The persons having experience in administration, judicial and legal aid work shall be given preference."

Note :-The period of deputation including period of deputation in another ex-cadre post held immediately preceding this appointment in the same or some other organization or Department of the Central Government/State Government shall ordinarily not to exceed 5 years and will be subject to the age of superannuation as determined by Government of India (GOI). The upper age limit for deputation shall not be exceeding 56 years as on the closing date of the receipt of application.

The applications in the prescribed form (Annexure-A) of the suitable officers who satisfy the requirements and whose services can be spared immediately may kindly be forwarded along with the attested copies of ACRs for the last five years and Vigilance Clearance so as to reach the undersigned on or before 15.03.2014. Application received after the stipulated date will not be entertained.

The appointment shall be made initially for a period of one year on usual deputation terms and conditions and subject to Recruitment Rules to be finalized by the National Legal Services Authority. The post will carry pay and allowances as per the current rates in terms of the 6th Central Pay Commission as notified by the Central Government from time to time.


(G.B. RAVICHANDRAN)
UNDER SECRETARY

All the Hon'ble High Courts

Annexure-A

Application for the Post of Director in National Legal Services Authority

1. Name and Address (in Block Letters)
2. Date of Birth(in Christian Era)
3. Date of Retirement
4. Educational Qualifications
5. Details of Employment, in chronological order:

Office/ Institution	Post Held	From	To	Pay Band and Grade Pay	Nature of duties (in detail)

6. Nature of present employment i.e. Ad-hoc or Temporary or Quasi-Permanent or Permanent.
7. In case the present employment is held on deputation basis, please state:-
 - (d) The date of Initial appointment.
 - (e) Period of appointment on deputation.
 - (f) Name of the parent office/organisation to which you belong.
8. Additional information, if any, which you would like to mention in support of your suitability for the post.

Date

Signature of the Candidate
Address:

**Countersigned
(Employer with seal)**

Certificate to be furnished by the Employer Head of Office/Forwarding Authority

1. It is certified that there is no vigilance/disciplinary case either pending or is being contemplated against him/her.
2. His/Her integrity is certified as beyond doubt.

Signature

Place:
Dated:

(Name)
Designation & Tel. No.